

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE, SOUTH-EAST DISTRICT SAKET
COURTS COMPLEX, NEW DELHI.

No. 419-625 C.A/South-East/Saket.

New Delhi, Dated 11/10/22

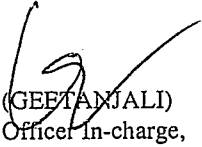
(1)
URGENT NOTICE

Subject: Destruction of Unclaimed Certified Copies prepared upto 31st December 2021 & Applications for supply of certified copies (under objection) for the period i.e. upto 31.12.2021.

All the Ld. Advocates, parties/Litigants are requested to kindly contact Copy Agency functional Room No.05 & delivery counter, Ground floor, Saket District courts, New Delhi on any working day (during working hours 10.00 Am to 1.30 PM & 2 PM to 3.25 PM) to collect the certified copies prepared till 31.12.2021 which are lying for delivery pursuant to application made up to 31st December, 2021. It is notified for information of all concerned that if the said certified copies are not collected up to 7th November, 2022, the said unclaimed copies would be destroyed without any further notice and the amount deposited for such certified copies shall stand forfeited in view of "Rule 10 A added in chapter-V-B, Delhi High Courts rules & orders volume V published in the Delhi gazette on 01.09.2009." Which explains "in case the attested copy is not collected within 120 days from the date of its preparation it will be destroyed & the amount deposited for such attested copy shall stand for feited."

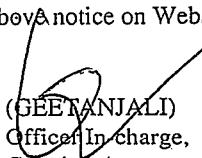
The Advocates/Litigants would further be requested to collect the applications for supply of certified copies which are lying under objection for the period i.e. upto 31.12.2021, from the certified copy counter. They will be further informed that the said applications, if not collected for removal of objections by 7th November, 2022, would also be destroyed after the 7th November, 2022 and the amount deposited for the same shall stand forfeited. Details of such application/objections are available with the copying agency counter funtional at ground floor, Saket Court for reference/record purpose.

This Notice is issued with the Prior approval of Learned Principal District & Session Judge, South-East District, saket Courts, New Delhi.


(GEETANJALI)
Officer In-charge,
Copying Agency,
South-East District,
Saket Courts Complex ND.

Copy forwarded for information & necessary action to :-

1. PS to Ld. Principal District & Sessions Judge (South-East), Saket Courts, New Delhi.
2. PS to Ld. Principal District & Sessions Judges, Central & West (THC), East, North East & Shahdara (KKD), New Delhi (PHC), North West & North, (Rohini), South (Saket), South West (Dwarka) with request to get the above notice displayed on the Notice Board and other conspicuous places of public notice in their respective District Court Complex.
3. The Secretary, Bar Association at Saket, Rohini, THC, PHC, Dwarka, KKD Courts, Delhi/New Delhi with request to have the above notice displayed at the Notice Board and other conspicuous places.
4. The AO (J)/ Incharge, Care Taking Branch, Saket Court complex, New Delhi to get the above notice displayed at Notice Board and other conspicuous places.
5. The Branch In-Charge/PRO, facilitation Centre, Saket Courts to display the above notice at Notice/prominent place of Facilitation Centre.
6. Website Committee of Delhi District Courts with the request to upload the above notice on Website please.
7. Concerned official R&I Branch for uploading on layers.


(GEETANJALI)
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Copying Agency,
South-East District,
Saket Courts Complex ND.

